## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.295/MP/2024

- Subject : Petition seeking recovery/adjustment of Transmission Deviation Charges paid by SJVN Limited with regard to Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 X 68.67 MW) in terms of the Central Electricity Regulatory Commission (Sharing of Inter -State Transmission Charges and Losses) Regulations, 2020 during the period of 01.11.2020 to 30.09.2023 while providing primary response to the Grid.
- Petitioner : SJVN Limited (SJVN)
- Respondents : Punjab State Power Corporation Limited (PSPCL) and Ors.
- Date of Hearing : 19.5.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Dalima Gupta, Advocate, SJVN Ms. Anushree Bardhan, Advocate, SJVN Shri Sachin Dubey, Advocate, BRPL & BYPL Shri Mohit Jain, Advocate, BRPL & BYPL Shri Sunil Kanojiya, NRLDC Shri Nitin Yadav, NRLDC Shri Ajit, NRLDC Shri Alok Mishra, NRLDC Shri Ashok Rajan, NRLDC

## **Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Considering the said request, the matter was adjourned.

2. The Commission further directed the Petitioner to also implead National Load Despatch Centre (NLDC) as a party to the Petition and file a revised memo of parties within a week. The Commission also permitted the Respondent, NLDC, to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.

3. The Petitioner was directed to file the following information on an affidavit within three weeks with a copy to other side:

- (a) Clarify under which provision of the Sharing Regulations 2020 has been invoked for the waiver from payment of transmission deviation charges.
- (b) When was bill for such transmission deviation charges was raised on the Petitioner and whether he has paid the bill? If yes, details of payment.
- (c) Whether the Petitioner has sought permission to inject more than 10% overload capacity from any Authority including CEA?
- (d) Proof to the effect that the Petitioner injected power under primary responsethe corresponding SCADA data for injection along with frequency dip data maintained by the Petitioner for each such event.
- (e) Whether the Petitioner injected power more than 100% Installed capacity (which was billed under transmission deviation) when frequency was more than 50 Hz? List of such time blocks/ incidents for the disputed period.

4. NLDC was directed to file on an affidavit within three weeks the status of transmission deviation charges on other thermal, gas and hydro generating stations across India during the disputed period (i.e. 1.11.2020 to 30.9.2023). Whether other hydro generating stations also injected more than 10% overload capacity as claimed by the Petitioner. If yes, the details of such hydro generating stations. Whether such injection of more than 10% overload capacity allowed under the CEA Standards.

5. The Petition will be listed for hearing on **24.7.2025.** 

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)